

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.524/13**

**Thursday this the 4<sup>th</sup> day of July 2013**

**C O R A M :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Mohammad Ali.K.C.,  
MSE Technical,  
Port Department, Kavaratti Island.  
Kunnashada House, Kavaratti,  
Union Territory of Lakshadweep.

...Applicant

(By Advocate Mr.Krishnaprasad)

**Versus**

1. The Director,  
Directorate of Port, Shipping & Aviation,  
Kavaratti, Union Territory of Lakshadweep – 682 555.
2. The Secretary,  
Port, Shipping & Aviation  
Collector and Development Commissioner,  
Kavaratti, Union Territory of Lakshadweep – 682 555.
3. The Port Officer,  
Department of Port, Kavaratti,  
Union Territory of Lakshadweep – 682 555. ...Respondents

(By Advocate Mr.S.Radhakrishnan)

This application having been heard on 4<sup>th</sup> July 2013 this Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

When the matter came up for consideration today, counsel for the applicant submitted that the applicant would be satisfied if a direction is given for disposal of the Annexure A-6 representation which is pending before the respondents. Counsel for the respondents submitted that in

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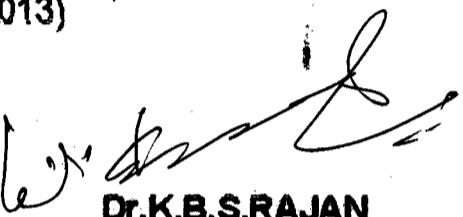
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case the decision of the respondents is not satisfactory to the applicant, the same should not elongate the time for filing a fresh O.A seeking the same relief. Keeping the limitation open the case will be considered if at all any fresh O.A is filed. With this observation the O.A is disposed of with a direction to the respondents to dispose of the pending representation of the applicant within a period of two months from the date of receipt of a copy of this order.

(Dated this the 4<sup>th</sup> day of July 2013)

  
**K.GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**

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**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**